

FORM B**Public Announcement**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF**DEOGIRI INFRASTRUCTURE PRIVATE LIMITED**

Sr. No	Particulars	Details
1	Name of Corporate Debtor	Deogiri Infrastructure Private Limited
2	Date of incorporation of Corporate Debtor	11 th January 2007
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Mumbai
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U45200MH2007PTC166930
5	Address of the registered office and principal office (if any) of Corporate Debtor	Office No. 105, First Floor, Siddharth Arcade, Opp. MTDC Railway Station Road, Aurangabad - 431005
6	Date of closure of Insolvency Resolution Process	04 th October 2023
7	Liquidation commencement date of Corporate Debtor	05 th October 2023
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Shailesh Desai IBBI Registration No: IBBI/IPA-001/IP-P00183/2017-18/10362
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: ip10362.desai@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o, Headway Resolution and Insolvency Services Pvt. Ltd. 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: cirpdeogiri@gmail.com
11	Last Date for submission of claims	04 th November 2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Deogiri Infrastructure Private Limited on 05th October 2023.

The stakeholders of Deogiri Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 04th November 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims of proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under Section 38.

Date: 07th October 2023

Place: Mumbai


Shailesh Desai
IBBI/IPA-001/IP-P00183/2017-18/10362
Liquidator for Deogiri Infrastructure Pvt. Ltd

